

Government has been encouraging the promotion and development of technologies in private sector through their own research and development skills.

The schemes initiated by the Government include : According recognition to the in-house Research Development units in Industry ; such recognised in-house R&D units can import equipments and raw materials including pilot plant for research and development under Open General Licence ; Income Tax concessions expenditure incurred on scientific research and on investments made on scientific equipments and capital assets to undertake Scientific Research ; Preferential treatment in licensing of the technologies development indigenously ; de-licensing of industries based on technologies developed in approved Institutions ; enhanced investment allowance on the plant and machinery installed etc.

Meetings of Tribal Advisory Council

5995. SHRI RADHAKANTA DIGAL : Will the Minister of WELFARE be pleased to state :

(a) the number of meetings of Tribal Advisory Council held during 1985-86 and 1986-87 ;

(b) whether the State Governments are implementing the recommendations of the Tribal Advisory Councils ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) A Statement is given below. Information from the State Governments of Madhya Pradesh, Orissa, Tamil Nadu and West Bengal has been called for and will be laid on the table of the House when received.

(b) and (c). The recommendations of the Tribes Advisory Councils are taken into consideration by the State Governments in implementing tribal development measures and action taken on recommendations/suggestions of previous meetings is reviewed in subsequent meetings of the Council.

Statement

Meeting of Tribal Advisory Council

State	Number of meetings held	
	1985-86	1986-87
1. Himachal Pradesh	1	2
2. Maharashtra	Nil	1
3. Rajasthan	Nil	Nil
4. Gujarat	Nil	Nil
5. Andhra Pradesh	2	1
6. Bihar	Nil	Nil

Overdue Loan Assets of Commercial Banks

5996. SHRI G.S. BASAVARAJU :

SHRI H.N. NANJE GOWDA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has shown serious concern over the mounting overdue loan assets and the house-keeping of commercial banks ;

(b) the total overdue loans of the banks ;

(c) whether the R.B.I. has drawn any action plan to locate the area of deficit ;

(d) if so, the details thereof ;

(e) the extent to which this action plan has helped in locating the areas of deficit ; and

(f) the steps being considered by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The Reserve Bank of India has been reporting the banks for improving the house-keeping as well as for reducing the percentage of overdues. The total overdues

of public sector banks as at the end of December 1986, were Rs. 7790.61 crores constituting 14.4 per cent of total outstanding advances.

(c) to (f). With a view to reduce the share of non-performing assets in total credit portfolio, the banks have been advised to improve the method of their appraisal as well as supervision of credit. The State Governments have also been requested to extend necessary assistance to banks in affecting recovery of their dues. These steps are to be sustained for a considerably long period before perceptible results are achieved.

The banks have been advised by Reserve Bank of India to initiate effective and concerted measures for streamlining the systems for reconciliation. Many banks have also computerised the inter-branch reconciliation work.

The progress made by the banks in improving house-keeping as well as in reducing the overdues is also reviewed periodically.

Organised Racket to take Foreign Exchange out of Country

5997. SHRI G.S. BASAVARAJU :
SHRI H.N. NANJE GOWDA :

Will the Minister of FINANCE be pleased to state :

(a) whether well organised foreign exchange rackets are draining out of the country foreign currency through air couriers ;

(b) the steps taken to bust such rackets; and

(c) the number of cases detected so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The information is being collected and will be laid on the table of the House.

Loan to Unemployed Youths in Sikkim

5998. SHRIMATI D.K. BHANDARI : Will the Minister of FINANCE be pleased to state :

(a) the total number of unemployed youths given loans by banks in each district of Sikkim during the period from 1984 to 1986 ;

(b) the total number of unemployed youths proposed to be provided with such loans during 1987 to 1990 in the State ; and

(c) the details of the mode for repayment of the loans ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Presumably the Hon'ble Member is referring to the loans sanctioned under the Scheme for providing Self-Employment to the Educated Unemployed Youth (SEIUY) which was introduced in the year 1983-84. The present data reporting system from the banks does not generate information in the manner asked for. However, in the State of Sikkim under the Self-Employment Scheme, the number of cases sanctioned by the banks was 15 for the year 1983-84 and 49 each for the years 1984-85 and 1985-86.

(b) Physical target for the State of Sikkim for the financial year 1986-87, had been fixed at 100. Target for the remaining period of the Seventh Five Year Plan has not yet been fixed.

(c) Assistance under the scheme is available for investment as also for working capital. The term loan component sanctioned under the scheme is to be repaid within a period of 3 to 7 years, depending upon the activities financed, after an initial moratorium of 6 to 18 months. After repayment of the term loan component, the working capital component outstanding under the composite loan account may be transferred to cash credit/overdraft account based upon the credit requirement of the beneficiary at